

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

Appeal 293/252/ND/2018

In the matter of :
MJ Finvest (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 03.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
Dr. V.K. SUBBURAJ,
Hon'ble Member (Technical)

For the Petitioner : Mr. Siddartha Nagpal, Advocate
For the Respondent : Mr. Mohit Nandwani, Advocate
For the Intervener : Ms. Lakshmi Gurung, St. Counsel for Income tax Deptt

ORDER

Learned Counsel for the Appellant is present and represents that both the statutory authorities, namely, respondent ROC as well as Income tax Department have been duly served with the copy of appeal and its annexure. In relation to the same, it is represented that proof is available with the Counsel for the Appellant and same will be filed along with Affidavit of service. However, Ld. Company Prosecutor for ROC/Respondent is present and represents that respondent ROC seeks some time to file reply/observations to the appeal. None for Income tax Department.

Let both these statutory authorities file their observations within a period of 3 weeks from today. In the meanwhile, compliance of filing an affidavit of service by the Appellant also to be filed. Post the matter for compliances before Ld. Registrar, NCLT after 3 weeks. Upon compliances, to be posted before this Tribunal for enquiry.

—Sd—

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit